GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
STARRED QUESTION NO.50
ANSWERED ON 04/12/2025

VACANCIES IN SUBORDINATE JUDICIARY

50 PROF. MANOJ KUMAR JHA:

Will the Minister of ***LAW AND JUSTICE*** be pleased to state:

(a) the number of sanctioned posts in the subordinate judiciary across States and Union Territories, as on date;

(b) the number of judicial vacancies presently existing in such courts, category-wise;

(c) the number of cases pending before such courts, State-wise; and

(d) the timeline and mechanism fixed by Government for coordinating with States and High Courts to fill existing vacancies?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 50 FOR ANSWER ON 04.12.2025 REGARDING 'VACANCIES IN SUBORDINATE JUDICIARY'.

(a) & (b): The total number of sanctioned posts in the subordinate judiciary across States and Union Territories and the number of judicial vacancies presently existing in such courts, category-wise; as on 01.12.2025 is at ***Annexure*-I.**

(c): As per information available on National Judicial Data Grid (NJDG), the total number of cases pending before subordinate courts state-wise is at ***Annexure-II.***

(d): Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has *inter-alia* stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

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Annexure-I

STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF RAJYA SABHA STARRED QUESTION NO. 50 FOR ANSWER ON 04.12.2025 REGARDING 'VACANCIES IN SUBORDINATE JUDICIARY'

Sanctioned Strength and Vacancy Position of Judicial Officers in District and Sub Ordinate Courts as on 01.12.2025

Sl. No.	States & UTs	Strength	Vacancies			
		Total Sanctioned Strength	Civil Judge (Junior Division) Vacancy	Civil Judge (Senior Division) Vacancy	District Judge Vacancy	Total Vacancy
1	Andhra Pradesh	642	54	0	14	68
2	Arunachal Pradesh	53	7	4	3	14
3	Assam	485	1	9	14	24
4	Bihar	2025	153	106	98	357
5	Chandigarh	28	0	-2	1	-1
6	Chhattisgarh	663	75	26	97	198
7	D & N Haveli	3	0	0	1	1
8	Daman & Diu	4	0	0	0	0
9	Delhi	897	31	12	14	57
10	Goa	50	6	2	2	10
11	Gujarat	1720	205	72	258	535
12	Haryana	781	92	1	38	131
13	Himachal Pradesh	179	12	0	7	19
14	Jammu and Kashmir	322	32	12	9	53
15	Jharkhand	707	169	4	37	210
16	Karnataka	1395	166	35	65	266
17	Kerala	619	5	5	30	40
18	Ladakh	17	4	2	1	7
19	Lakshadweep	4	0	0	1	1
20	Madhya Pradesh	2028	306	11	67	384
21	Maharashtra	2190	198	8	44	250
22	Manipur	62	4	7	2	13
23	Meghalaya	99	33	4	5	42
24	Mizoram	74	28	0	1	29
25	Nagaland	34	5	3	2	10
26	Odisha	1043	142	19	50	211
27	Puducherry	38	4	5	3	12
28	Punjab	811	70	0	36	106
29	Rajasthan	1699	-3	58	151	206
30	Sikkim	35	9	2	1	12
31	Tamil Nadu	1383	76	5	67	148
32	Telangana	560	27	50	38	115
33	Tripura	133	10	1	3	14
34	Uttar Pradesh	3700	310	230	515	1055
35	Uttarakhand	298	17	5	17	28
36	West Bengal	1105	76	91	63	242
37	Andaman and Nicobar					
	TOTAL	**25,886**	**2,324**	**787**	**1,744**	**4,855**

Source: MIS portal of Department of Justice
Combined vacancy of UT Andaman & Nicobar Island and State of WB shown against State of West Bengal

Annexure-II

STATEMENT REFERRED TO IN REPLY TO PART (C) OF RAJYA SABHA STARRED QUESTION NO. 50 FOR ANSWER ON 04.12.2025 REGARDING 'VACANCIES IN SUBORDINATE JUDICIARY'.

The total number of cases pending before subordinate courts state-wise as on 01.12.2025

Sl. No	States	Pendency of Cases as on 01.12.2025
1	Andhra Pradesh	927899
2	Telangana	970564
3	Andaman &Nicobar	8341
4	Arunachal Pradesh	10978
5	Assam	556704
6	Bihar	3697562
7	Chandigarh	102179
8	Chhattisgarh	467584
9	Delhi	1577791
10	Diu and Daman	8392
11	DNH at Silvassa	
12	Goa	61080
13	Gujarat	1947262
14	Haryana	1520278
15	Himachal Pradesh	626485
16	Jammu& Kashmir	341931
17	Ladakh	1567
18	Jharkhand	563223
19	Karnataka	2368066
20	Kerala	1788266
21	Madhya Pradesh	2075550
22	Maharashtra	5939992
23	Manipur	16278
24	Meghalaya	16166
25	Mizoram	6947
26	Nagaland	3788
27	Orissa	1759257
28	Puducherry	36332
29	Punjab	920876
30	Rajasthan	2527713
31	Sikkim	1934
32	Tamil Nadu	1733556
33	Tripura	72186
34	U.T of Lakshadweep	581
35	Uttar Pradesh	11305841
36	Uttarakhand	316979
37	West Bengal	3762592
Total		**48,042,720**

Source: National Judicial Data Grid